

## RAJYA SABHA

*Monday, 1st August, 2016/10th Sravana 1938 (Saka)*

*The House met at eleven of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair*

### PAPERS LAID ON THE TABLE

#### Notification of Ministry of Rural Development

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, तथा पेयजल और स्वच्छता मंत्री (श्री नरेन्द्र सिंह तोमर): महोदय, मैं महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 29 की उप धारा (2) के अधीन मूल अधिसूचना में कतिपय प्रविष्टियों को प्रतिस्थापित करने के लिए अधिसूचना सं. का. आ. 323 (अ), दिनांक 6 मार्च, 2007 द्वारा पूर्व में संशोधित महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की अनुसूची 1 में आगे और संशोधन करने वाली ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) की अधिसूचना सं. 2182 (अ), दिनांक 23 जून, 2016 की एक-एक प्रति (अंग्रेजी तथा हिन्दी) में सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 5017/16/16]

#### I. Notifications of the Ministry of Mines

#### II. Notifications of the Ministry of Power

#### III. MoU (2016-17) between GoI and NALCO

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी): महोदय, मैं श्री पीयूष गोयल की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:—
  - (1) G.S.R. 560 (E), dated the 30th May, 2016, publishing the Minerals (Transfer of Mining Lease Granted Otherwise than through Auction for Captive Purpose) Rules, 2016.
  - (2) G.S.R. 578 (E), dated the 7th June, 2016, notifying the Central Mine Planning and Design Institute Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library. See No. L.T. 4914/16/16]

II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under sub-section (3) of Section 97 of the Punjab Re-organization Act, 1966, along with delay statement:-

- (1) G.S.R. 200 (E), dated the October 18 - October 24, 2015, (Weekly Gazette) publishing the Bhakra Beas Management Board (Amendment) Rules, 2015.
- (2) G.S.R. 956 (E), dated the 11th December, 2015, publishing the Bhakra Beas Management Board (second Amendment) Rules, 2015.

[Placed in Library. For (1) and (2) *See* No. L.T. 4949/16/16]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:—

- (1) No. L-1/18/2010-CERC, dated the 29th April, 2016, publishing the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016, along with delay statement.
- (2) No. L-1/(3)/2009-CERC, dated the 16th May, 2016, publishing the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Third Amendment) Regulations, 2016.
- (3) No. L-1/97/2016, dated the 30th May, 2016 publishing the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016.

[Placed in Library. For (1) to (3) *See* No. L.T. 5018/16/16]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Mines) and the National Aluminium Company Limited (NALCO), for the year 2016-17.

[Placed in Library. *See* No. L.T. 5019/16/16]

**I. Notifications of the Ministry of Environment, Forest and Climate Change**

**II. Report and Accounts (2014-15) of Animal Welfare Board of India, Chennai and related papers**